

Shri Muniswamy: The recommendations made by these associations are accepted in the case of displaced persons only. I want to know whether such recommendations sent by recognised institutions in the case of other Government servants, who are not displaced Government servants, are accepted also.

Shri Datar: The rule applies to all Government servants and all representations received from recognised and unrecognised associations are given due weight.

Shri Gidwani: Is it a fact, Sir, that the Displaced Government Servants Association has submitted a list of grievances to the Government, which the Government has promised to consider?

Shri Datar: We do receive representations from a number of associations which deal with the grievances of displaced Government servants and we give them due consideration.

Kumari Annie Mascarene: How many individual petitions have been received from Government servants about the ignoring of their legitimate rights?

Shri Datar: We are receiving numerous representations every day.

Kumari Annie Mascarene: How many have you remedied?

Shri Datar: We have remedied a very large number of cases.

Shri M. L. Dwivedi: May I know, Sir, if the hon. Minister is in possession of the number of displaced Government servants who have been given promotions in an extraordinary way and if so, would he like to give it here or place it on the table of the House?

Shri Datar: I have not got the information here.....

The Minister of Home Affairs and States (Dr. Katju): Simply say "I require notice".

Shri M. L. Dwivedi: Is it fair on the part of the hon. Minister, when

he has got the information, to say that he requires notice.

Shri Datar: I stated that I have not got the information and my hon. friend did not understand me properly.

Mr. Deputy-Speaker: He was giving the same reply in another form.

Shri M. L. Dwivedi: When he was giving some reply, he was being prompted from some other quarter.

Mr. Deputy-Speaker: The hon. Member is quite young and let him not attribute any motive. It is the primary responsibility of the Minister of Home Affairs.

LOAN TO BOMBAY STATE

*1312. **Shri Dabhi:** Will the Minister of Finance be pleased to state whether the Reserve Bank of India has made, for the year 1953-54, any provision for concessional finance for financing seasonal agricultural operations and marketing of crops in Bombay State?

The Deputy Minister of Finance (Shri M. C. Shah): Yes, Sir. A credit limit of Rs. 333 lakhs, to be availed of through the Bombay State Co-operative Bank under Sections 17(4)(a) and 17(4)(c) of the Reserve Bank of India Act, 1934, has been fixed for the year 1953-54, for the purpose of financing seasonal agricultural operations and marketing of crops.

Shri Dabhi: May I know, Sir, what are the rates of interest charged, the conditions of the repayment of the money advanced and any security to be taken from farmers?

Shri M. C. Shah: The rate to be charged by the Reserve Bank will be 2 per cent. below the Bank rate, that is, 1½ per cent. The period, under Section 17(4)(a), within which it is repayable is 90 days and as regards security to be taken, section 17(4)(c) deals with exchange and promissory notes as are eligible for purchase or

deposit by the Bank. For agricultural operations, 15 months time limit is provided.

Shri Dabhi: Am I to understand that the rate quoted by the hon. Minister is the rate that will be charged from the agriculturist?

Shri M. C. Shah: The Reserve Bank will charge $1\frac{1}{2}$ per cent. from the State Co-operative Banks.....

Shri Dabhi: What I want to know is the rate charged from the agriculturist.

Shri M. C. Shah: It is probably from $6\frac{1}{2}$ per cent. to 7 per cent.

Kumari Annie Mascarene: May I know, Sir, whether there are agricultural scheduled banks to finance agricultural operations?

Shri M. C. Shah: No, Sir.

Shri B. K. Das: Why is there such a big gulf between the two rates— $6\frac{1}{2}$ per cent. and $1\frac{1}{2}$ per cent.?

Shri M. C. Shah: It was explained to the House previously that the finance that is given by the Reserve Bank is a very small one and they have to take deposits from other sources and on those deposits, they have to pay a high rate of interest and they have averaged the rate of interest for lending these amounts to the Co-operative Banks.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि अभी हाल में बम्बई कारपोरेशन को भी ऋण दिया गया है ? यदि हाँ तो वह किस काम के लिए दिया गया है ?

Shri M. C. Shah: The Bombay Corporation is not concerned. It is another matter. A loan has been given, but that is for other purposes.

The Minister of Finance (Shri C. D. Deshmukh): May I add to the information in regard to the rate of interest? This interest is charged to the Provincial Co-operative Banks and they have to add their expenses of management and so on, which will be

about $1\frac{1}{2}$ to 2 per cent. then it goes to the Central Bank and from them it goes to the Co-operative Societies and by the time it reaches the cultivator, these charges have been added. That is why it comes to $6\frac{1}{2}$ per cent.

Mr. Deputy-Speaker: The hon. Member wants to know why there is such a gulf between these two rates.

Shri C. D. Deshmukh: It can't be avoided unless the administration expenses of these Banks go down.

Shri Dabhi: May I know, Sir, if there is any limit to the advance made to the agriculturists?

Shri M. C. Shah: The Reserve Bank advances to the Co-operative Bank, then from the Central Co-operative Bank it goes to the District Co-operative Bank, which advances to the Provincial Co-operative Societies.

Mr. Deputy-Speaker: The hon. Member wants to know whether there is any upper limit to this advance.

Shri M. C. Shah: We fix the limit so far as the Central Co-operative Banks are concerned. Now it is for the Central Co-operative Banks to fix the limit so far as the District Co-operative Banks are concerned and so on.

Shri Heda: There is a general feeling that these loans are advanced only to big agriculturists. May I know whether advances of these loans are made to small agriculturists?

Mr. Deputy-Speaker: Has the Reserve Bank any control over individual loans?

Shri M. C. Shah: No, Sir.

RESEARCH AND PUBLICATION COMMITTEE

*1313. **Shri Muniswamy:** (a) Will the Minister of Education be pleased to state whether the meeting of the Research and Publication Committee of the Indian Historical Records Commission was held at the National Archives of India, New Delhi during the last week of August, 1953?